

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1116
ANSWERED ON:01.03.2006
SUPREME COURT JUDGEMENT ON CONTRACT EMPLOYEES
Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware of the recent judgement of the Hon'ble Supreme Court that employees on contract basis are not Government employees and that they can not be treated at par with Government employees;
- (b) if so, the number of persons working at present in various Ministries/Departments on contract basis and being treated as Government employees for grant of facilities like housing, telephone, transport, etc.;
- (c) whether the Government proposes to review all such cases and issue directions to all the Ministries/Departments and autonomous bodies who have hired officers of higher rank on contract basis;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b) to (e): No contract employee can be treated as a Government employee. However the data on contract employees is not maintained centrally in the Ministry of Personnel, Public Grievances and Pensions.